

ITEM NO.9 Court 5 (Video Conferencing) SECTION IV-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 9151-9153/2020

(Arising out of impugned final judgment and order dated 01-06-2020 in RSA No. 2006/2018 01-06-2020 in RSA No. 1418/2018 01-06-2020 in RSA No. 2176/2018 passed by the High Court Of Punjab & Haryana At Chandigarh)

MAHARANI DEEPINDER KAUR (SINCE DECEASED) THROUGH LRS. &
ORS.Petitioner(s)

VERSUS

RAJKUMARI AMRIT KAUR & ORS.

Respondent(s)

(IA No.72142/2020-ADDITION / DELETION / MODIFICATION PARTIES and IA No.72137/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.72144/2020-EXEMPTION FROM FILING O.T. and IA No.72141/2020-EXEMPTION FROM FILING AFFIDAVIT and IA No.73213/2020-EXEMPTION FROM FILING AFFIDAVIT and IA No.72143/2020-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.73212/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 13-08-2020 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE VINEET SARAN

For Parties: Mr. Mukul Rohatgi Sr. Adv.,
Mr. Dhruv Mehta Sr. Adv.
Mr. Yashraj Singh Deora (AOR) Petitioner 1 &2

Mr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Yashraj Singh Deora (AOR) Petitioner No.3

For Respondent(s) Mr. Siddharth Luthra Sr Adv
Mr Manjit Singh Khaira Sr Adv
Mr. Tushar Bakshi Adv
Mr. Shivanshu Singh Adv
Mr. Akshay Sehgal Adv
Mr. Gagandeep Mann power of attorney holder of

Respondent no. 1/ Caveator.
Mr. Tushar Bakshi, Advocate For Respondent no.
1/ Caveator

Sh. Gurinder Singh Gill, Sr. Adv.
Mr. Manjit Singh, Sr. Adv.

Sh. Vivek Bhandari Adv.
Mr. Mahesh Kumar, Adv.
Mr. Suushant Yadav, Adv.
Ms. Aashna Gill,, Adv.
Mr. Pratap Singh Gill, Adv.
Mr. P P Nayak, Adv.
Ms. Devika Khanna, Adv.
Mrs. V D Khanna, Adv.
M/s VMZ Chambers AOR.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable on 6.10.2020.

Learned counsel for the petitioner submits that Gurdev Singh and Ranjit Singh, Respondent Nos. 4 & 7 (Proforma respondent 5 & 8) are no more and their names be deleted from the array of the parties.

According to him, Respondent No. 5,6,8 and 9 are proforma respondents and said respondents need not be served in the matter.

Mr. Tushar Bakshi, learned counsel for 1st Respondent on caveat, accepts notice. No service need to be effected on said respondent No.1.

Let other respondents be served additionally through Dasti Mode. Appropriate affidavits of service shall be filed in the Registry of this Court by 21.09.2020.

The respondents are at liberty to file their affidavits in reply by 28.09.2020. Rejoinder, if any, be filed by 3.10.2020. It is made clear that the matter shall be disposed of finally on the next date.

Pending further consideration, all the parties shall maintain status quo with regard to the properties involved in the present proceedings. It is further directed that Maharwal Khewaji Trust shall file the statement of accounts for the last five years before the next date of hearing.

(INDU MARWAH)
COURT MASTER (SH)

(PRADEEP KUMAR)
BRANCH OFFICER